

ATTENDANCE-CUM-ORDER SHEET OF HEARING

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH**

T.A.No.07/2016
(C.A.No.126/2016)
In
TP No.13/397/398/GB/2016
(C P No.186/2013)

Sharmila Shetty. ...Petitioners

-Versus-

B & A Ltd. and Others ... Respondents

CORAM:

Hon'ble Mr Justice P K Saikia, Member(J)

Date of hearing: 7th March 2017.

Name of the Company	Doloo Tea Co. (India) Ltd. and Others		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

ORDER

Heard Ms M. Kakati and Mr A. Hasan, learned counsel for the petitioner/applicant. They submit that this application may be adjourned for some time on the ground that the learned Sr. Counsel engaged could not appear before this court today due to his preoccupation in some other urgent matters.

2. Also heard Mr R. Banerjee, learned Sr. Counsel for the opposite party/respondents assisted by Mr A. Roy, Mr R.K. Rai and Mr A.K. Sahewalla, Advocates. Mr Banerjee objects to the prayer for adjournment stating that several adjournments have already been granted to the learned Sr. Counsel for the petitioner/applicant on one pretext or other but the learned Sr.

Counsel for the petitioner/applicant never appears before this court till date. He further submits that delay in hearing the present proceeding also causes a lot of complications and, therefore, he prays before this court not to allow the prayer for adjournment.

3. I have perused the record and found that on earlier occasions also, adjournments were granted in order to enable the learned Sr. Counsel for the petitioner/applicant to appear before this court.

4. On consideration of the submissions and having regard to other facts found on record, I adjourn this proceeding till 09.05.2017 on the condition that no further adjournment on any ground will be entertained on the next date.

5. List the matter on 09.05.2017.



Member (Judicial)
National Company Law Tribunal,
Guwahati Bench,
Guwahati.

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